

**National Company Law Tribunal  
Allahabad Bench**

CP NO. 146/ALD/2017

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

**NAME OF THE COMPANY: Vaid Fab Tex Pvt. Ltd. Vs. ROC.**

**SECTION OF THE COMPANIES ACT/ I & B CODE: 252 of the Companies Act of 2013**

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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**CA No.146/ALD/2017**

The case is fixed for pronouncement of order in the present CA No. 146/ALD/2017.

The order is recorded separately. The company appeal is allowed as in terms of its prayer clause and subject to such condition that the company shall make its statutory compliances by filing its statutory returns under the provision of Companies Act, 2013 to the office of the Registrar of Companies, Kanpur and on the portal of Ministry of Corporate Affairs as well as to the other authorities concern within 90 days from the receipt of an authentic copy of this order.

In addition to this, the Appellant Company to pay of cost of Rs.25,000/- in favour of the Central Govt. through the Office of the ROC, Kanpur as a prerequisite for restoration of its name. Such cost is payable within four weeks from the receipt of an authentic copy of this order. The present application stands allowed and finally disposed of.

— Sd —

**H.P. Chaturvedi,  
Member (Judicial)**

Dated:30.01.2018

Typed by:  
Md. Zaid  
(Stenographer)